

into consideration and agreed to by the House of the People at its sitting held on Thursday, the 26th March, 1953:—

“That in clause 13, in the proposed section 40, in sub-clause (i) of clause (c) of sub-section (2) for the words “three thousand” the words “five thousand” shall be substituted’.”

LEAVE OF ABSENCE TO SHRI GOPALDAS MOHTA

MR. CHAIRMAN: I have to inform hon. Members that the following letter has been received from Shri Gopaldas Mohta:—

“My old mother is suffering for more than a year from an attack of paralysis, and her condition is so delicate that there is no guarantee as to what will happen to her at any moment. In the beginning of February as she showed some signs of improvement I thought that I might be able to attend the session and as such did not apply for leave. But all of a sudden she got a fresh attack of paralysis and the doctors have now declared her condition to be very serious and advised me not to leave her hereafter. In these circumstances, I request that necessary permission as required by Rule 180(i) of the Rules of Procedure and Conduct of Business in the Council of States may be granted to me.”

Is it the pleasure of the Council that permission be granted to Shri Gopaldas Mohta for remaining absent from all meetings of the Council during the current session?

(No hon. Member dissented.)

MR. CHAIRMAN: Permission to remain absent is granted.

PAPERS LAID ON THE TABLE

BUDGET ESTIMATES FOR THE DAMODAR VALLEY CORPORATION FOR 1953-54

THE DEPUTY MINISTER FOR PLANNING AND IRRIGATION AND POWER (SHRI J. S. L. HATHI): Sir, on behalf of Mr. Nanda, I beg to lay on the Table a copy of the Budget Estimates for the Damodar Valley Corporation for the year 1953-54. [Placed in Library. See No. IV.M 4(9).]

DEVELOPMENT COUNCILS (PROCEDURAL) RULES, 1952.

TARIFF COMMISSION'S REPORT ON META-AMINOPHENOL

THE MINISTER FOR COMMERCE (SHRI D. P. KARMARKAR): Sir, on behalf of Mr. Krishnamachari, I beg to lay on the Table a copy of the Development Councils (Procedural) Rules, 1952, as required by sub-section (4) of section 30 of the Industries (Development and Regulation) Act, 1951. [Placed in Library. See No. S-15/53.]

Sir, I beg to lay on the Table a copy of each of the following papers, under sub-section (2) of section 16 of the Tariff Commission Act, 1951:—

- (i) Report of the Tariff Commission on the Reduction of Import Duty on Meta-aminophenol used in the manufacture of Para-aminosalicylic acid.
- (ii) Government Resolution No. 2 (1)-T.B./52, dated the 14th March 1953. [Placed in Library. See No. N.R. 11a (24).]

ANNUAL REPORT (PART II) OF THE DAMODAR VALLEY CORPORATION FOR 1950-51

SHRI J. S. L. HATHI: Sir, on behalf of Mr. Nanda, I beg to lay on the Table a copy of the Annual Report (Part II) of the Damodar Valley Corporation for 1950-51, under section 45(5) of the Damodar Valley Corporation Act, 1948. [Placed in Library. See No. IV M. 4 (8).]